

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.206 – IA 400 of 2018
ITEM No.207 – IA 475 of 2018
ITEM No.208 – IA 242 of 2019 in IA 475 of 2018
ITEM No.209 – IA 735 of 2019 in IA 655 of 2019
ITEM No.210 – IA 87 of 2020
ITEM No.211 – IA 184 of 2020
ITEM No.212 – IA/51(AHM)2021
ITEM No.213 – IA/821(AHM)2021
ITEM No.214 – IA/822(AHM)2021
ITEM No.215 – IA/823(AHM)2021
ITEM No.216 – IA/824(AHM)2021
ITEM No.217 – IA/841(AHM)2021
ITEM No.218 – IA/845(AHM)2021
ITEM No.219 – IA/846(AHM)2021
ITEM No.220 – IA/821(AHM)2022
ITEM No.221 – IA/725(AHM)2023
ITEM No.222 – IA/1278(AHM)2023
in
CP(IB) 14 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Ltd
V/s
Wind World (India) Ltd

.....Applicant

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant /RP

:Ms. Neha Naik, Advocate
:Ms. Sonal Darbar, Advocate i/b Mr. Amar Mishra,
Advocate (in IA/725(AHM)2023)
:Mr. Kunal Vaishnav, Advocate (in IA 400 of 2018)
:Mr. Monaal Davawala, Advocate (in IA/821(AHM)2022)
:Mr. Masoom K Shah, Advocate a. w. Mr. Dhruvin
Dossani, Advocate (in IA/51(AHM)2021)
:Mr. Tine Abraham, Advocate a. w. Mr. Mohit Agarwal,
Advocate (in IA 184 of 2020)

For the Respondent

:Mr. Parth Shah, Advocate for R-3 (in Item No. 213 to
217)

:Mr. Nayan Mahar, Advocate (in IA 735 of 2019 in IA 655 of 2019)

:Ms. Fatema Kachwalla, Advocate i/b. J. Sagar Associates for IDBI Bank for R-1 (in IA/1278(AHM)2023)

:Mr. Priyam Raval, Advocate for R-2 (in IA/1278(AHM)2023)

For the SM

:Mr. Alok Dhir, Advocate a. w. Ms. Varsha Banerjee, Advocate & Ms. Mahima Ahuja, Advocate

ORDER
(Hybrid Mode)

Learned counsel for the RP states that matter before the Hon'ble NCLAT is now coming up for hearing on 26.07.2024. In view of the same, we deem it appropriate to list these matters beyond that date.

Re-list all matters for hearing on 27.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)